

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 1132 of 2019

Naresh Yadav ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : M/s. Pandey A.N. Roy, Advocate

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.3472 of 2020

6/ 14.09.2020. At the request of the learned counsel for the appellant, let this matter be listed when the Courts are held in physical mode after the threat of Pandemic is over.

Learned counsel for the appellant may mention the matter to be listed when the physical hearing resumes.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

BS/-